

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 108(ND)2014

IN THE MATTER OF:

M/s Laguna Holdings Pvt. Ltd. &Ors. **APPLICANT / PETITIONER**
Vs.
M/s Edenpark Hotels Pvt. Ltd. **RESPONDENT**

SECTION:

Under Section 397/398

Order delivered on 03.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :-

For the RESPONDENT :- Ms. Divya Bhalla, Advocate
Mr. Sidharth Aggarwa, Advocate
Mr. Anuj Shah, Advocate

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that as per the previous order of this Tribunal, pleadings have to be completed and in compliance of the same pleadings in the matter, C.P. has been completed. Hence, the matter may be posted for hearing on 31.8.2017 before the Hon'ble Principal Bench.

List on 31.8.2017.

— Sd —
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— Sd —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.8.2017